

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

LOK SABHA  
UNSTARRED QUESTION NO. 3245

TO BE ANSWERED ON FRIDAY, DECEMBER 18, 2015  
AGRAHAYANA 27, 1937 (SAKA)

FERA

3245: SHRI RAGHAV LAKHANPAL:

Will the Minister of FINANCE be pleased to state:

- (a) the details and number of cases filed under the Foreign Exchange Regulation Act (FERA) pending in the courts as on date;
- (b) the details of such cases disposed of and the action taken against the guilty during each of the last three years and the current year; and
- (c) the steps taken or proposed to be taken by the Government to expedite disposal of such cases?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JAYANT SINHA)

- (a) As on 01.11.2015, 2865 cases filed under erstwhile Foreign Exchange Regulation Act, 1937 (FERA) are pending in various Courts.
- (b) The number of cases disposed of during the last three years and current year are as under:-

| Year   | Disposal   |           |           |           |                        |               |
|--|------------|-----------|-----------|-----------|------------------------|---------------|
|  | Conviction | Acquittal | Discharge | Withdrawn | Otherwise Disposed off | Cases reduced |
| 2012-13  | 74         | 05        | 12        | 06        | 10                     | 290           |
| 2013-14  | 49         | 12        | 11        | 03        | 04                     | 04            |
| 2014-15  | 12         | 04        | 02        | 08        | 386                    | 00            |
| 2015-16<br>(upto 1 <sup>st</sup><br>November,<br>2015) | 04         | 04        | 05        | 01        | 04                     | 00            |

- (c) The Directorate of Enforcement has been taking all possible efforts to expedite the disposal of such cases. The cases pending in the Courts are being regularly monitored and defended properly. The Panel counsels appearing on behalf of Directorate are briefed from time to time to attend the cases on regular basis. Adjournments sought by defence counsels on flimsy grounds are vehemently opposed.

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